

**CENTRAL ELECTRICITY REGULATORY COMMISSION**

**NEW DELHI**

**Coram :**

- 1. Shri G.S. Rajamani, Member**
- 2. Shri K.N. Sinha, Member**

**Petition No. 83/2001**

**In the matter of**

Maintaining the Regional Grid Frequency at 49.0 Hz and above and compliance of direction of Regional Load Despatch Centre

**And in the matter of**

Southern Regional Load Despatch Centre

**... Petitioner**

***Versus***

1. Andhra Pradesh Transmission Corporation Ltd., (APTRANSCO), Hyderabad
2. Karnataka Power Transmission Corporation Ltd. (KPTCL), Bangalore
3. Kerala State Electricity Board (KSEB), Trivandrum
4. Tamil Nadu Electricity Board (TNEB), Chennai
5. Southern Regional Electricity Board, Bangalore

**... Respondents**

**The following were present:**

1. Shr | R.G. Yadav, ED, SRLDC, PGCIL S.
2. Shr | K. Soonee, SRLDC, PGCIL V. Mittal,
3. Shr | AGM (SO), PGCIL A.K. Sinha, Mgr,
4. Shr | (SO), PGCIL Sowmyanarayanan,
5. Shr | Consultant, TNEB

**ORDER (DATE OF HEARING  
30.1.2003)**

Southern Regional Load Despatch Centre (SRLDC), the petitioner filed this petition on 15.11.2001 pointing out certain violations of IEGC by the constituents of Southern Region at low frequency of 48.5 Hz, during the months of August, September and October 2001 and prayed to the Commission to pass necessary order for maintaining the regional grid frequency at 49.0 Hz and above and compliance of directions of Regional Load Despatch Centre by the constituents of Southern Region.

2. The Commission heard Shri S.K. Soonee on behalf of the petitioner. He gave detailed presentation about the maintenance of regional grid frequency at 49.0 Hz and above and strict adherence to their respective schedules for drawal by all the constituents, since 1.1.2003, to the Commission. Shri S.K. Soonee, the representative of the petitioner stated that ABT has been successfully implemented in the Southern Region with effect from 1.1.2003 and it has also yielded the desired results. Since the implementation of ABT in Southern Region in the last 29 days, the regional grid frequency was automatically maintained throughout, within the permissible band of 49.0 Hz to 50.5 Hz. He stated that all the constituents of Southern Region fully cooperated with SRLDC and there had been no occasion for SRLDC to issue any instructions to the constituents.

3. Shri S.K. Soonee on behalf of the petitioner further stated that UI charges of about Rs.8 crores received for the first week of January 2003 were disbursed to the constituents. Thus, the constituents were prompt in making UI charges as provided in IEGC.

4. We take this opportunity to complement the constituents/beneficiaries of the Southern Region for the success achieved in their efforts to maintain the grid frequency within the normal band. We trust and hope that all constituents/beneficiaries through their concerted efforts shall continue to ensure that the optimum grid frequency level is maintained in future also in the over all interest of security of the regional grid.

5. In view of above, no further orders are needed in the present case. The petition accordingly stands disposed of. ^\_\_

**(K.N.STNHA)**  
**MEMBER**

**(G.S.RAJAMANI)**  
**MEMBER**